

### Arrears of land Revenue in Tripura

\*725. **Shri Biren Dutt** : Will the Minister of Home Affairs be pleased to state :

(a) whether it is a fact that the Union Government have decided to cancel the arrears of land revenue dues in Tripura ;

(b) if so, the actual amount that will be written off ; and

(c) the period for which remission has been granted ?

**The Deputy Minister of Home Affairs (Shri Datar)** : (a) to (c). The Government of India have decided to remit the arrears of land revenue amounting to Rs. 7,11,000/- approximately, which have accumulated in the State of Tripura up to the end of March, 1952.

**Shri Biren Dutt** : May I know whether, after this cancellation, the arrear rents from 1952 to 1955 will be paid in instalments, as the Home Minister assured the people in the public meeting ? Has there been any settlement about that ?

**Shri Datar** : So far as these arrears are concerned they are before three years and therefore they have been written off. So far as arrears during the last three years are concerned, in proper cases instalments will be given.

**Shri Biren Dutt** : May I know whether any mechanism has been evolved to ascertain from the villagers as to who are really rich, who can pay, etc. ?

**Shri Datar** : That question will be normally considered by the revenue authorities and the sums collected either in instalments or the whole amount will be recovered.

**Shri Biren Dutt** : We asked the Home Minister to give directions specially because in village areas the tahsildars are not honest enough, they more or less take bribes from these people.....

**Mr. Speaker** : Order, order.

**Shri Biren Dutt** : And so the hon. Minister told the people there that when he returned to Delhi he would arrange to direct the Government of Tripura to form village committees through which this could be taken.

**Shri Datar** : The Home Minister has given directions that in all such cases so far as arrears for three years are concerned, each case should be considered separately and instalments should be given in proper cases.

**Mr. Speaker** : His question is whether a direction has been given to form village committees.

**Shri Datar** : I am not aware of any such committees having been formed.

**Shri Biren Dutt** : Will Government consider the formation of such committees ?

**Shri Datar** : I shall make enquiries.

**Shri T. S. A. Chettiar rose** —

**Mr. Speaker** : This is about Tripura. Does he want to put a question ?

**Shri T. S. A. Chettiar** : Yes, Sir. May I know whether Government have made sure that such remission of arrears of land revenue will not encourage people not to pay them hereafter ?

**Shri Datar** : I may inform my hon. friend that out of Rs. 27 lakhs, Rs. 20 lakhs were arrears relating to the pre-integration period which were carried on from year to year. Therefore, Government have given this remission. Government will take steps to see that any attempts at avoiding payment is fully discouraged.

### Canteen Stores Department

\*828. **Shri Ram Das** : Will the Minister of Defence be pleased to state :

(a) whether the percentage of reservation fixed for the Scheduled Castes and Tribes in the services is also observed in the Canteen Stores Department ; and

(b) if so, their percentage at present, separately ?

**The Minister of Defence Organisation (Shri Tyagi)** : (a) No, the rules regarding such reservations are not strictly applicable to the Canteen Stores Department as it functions as an autonomous commercial organisation under the Ministry of Defence. However, the subject of giving the Scheduled Castes and Tribes their legitimate share in the Canteen Stores Department's Services is constantly kept in view.

(b) The information is being collected.

**Shri M. S. Gurupadaswamy** : May I know whether if the Canteen Stores Department is run on a commercial basis, all the profits made by it are distributed among the employees ?

**Shri Tyagi** : Not yet. They are collecting and accumulating the profits. And since the Department is expanding, the moneys are invested.

**श्री राम दास** : क्या मैं जान सकता हूँ कि सरकार का कोई ऐसा मंशा है कि इस परसेन्टेज के हल को यहाँ भी जारी किया जाये ?